

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105

IA No. 02/JPR/2021

IA No. 119/JPR/2021

IA No. 246/JPR/2021

IA No. 304/JPR/2021

IA No. 305/JPR/2021

IA No. 306/JPR/2021

IA No. 307/JPR/2021

IA No. 308/JPR/2021

IA No. 07/JPR/2022

IA No. 177/JPR/2022

IA No. 271/JPR/2022

IA No. 340/JPR/2022

IA No. 463/JPR/2022

IA No. 527/JPR/2022

IA No. 20/JPR/2023

IA No. 75/JPR/2023

IA No. 194/JPR/2023

IA No. 232/JPR/2023

IA No. 254/JPR/2023

IA No. 568/JPR/2023

IA No. 670/JPR/2023

IA No. 291/JPR/2024

IA No. 319/JPR/2024

IA No. 320/JPR/2024

IA No. 321/JPR/2024

CP No. (IB)- 170/7/JPR/2019

Under Section 7 of IBC, 2016

In the matter of:

M/s AU Small Finance Bank Ltd.

.... Financial Creditor/Applicant

Versus

M/s Coral Infragold Pvt. Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Shafi Mohammad Chouhan, Adv.

Hk

Sdr

Sdr

Satyendra Prasad Khorania, RP
Vikas Jain, Adv.
Suresh Agrawal, AR
Sharad Joshi, Adv.
For the Respondent : Amol Vyas, Adv.
Siddharth Bapna, Adv.
Hemant Kothari, Adv.
For the Income Tax : Shantanu Sharma, Sr. Standing counsel

ORDER

IA No. 291/JPR/2024

This is an application filed by the Suspended Director for condonation of delay in filing reply in IA No. 119/JPR/2021. Respondents were given 3 days' time to file reply but reply could not be filed within stipulated time. In the interest of justice, prayer for condonation of delay is allowed. Reply filed by the Respondent is taken on record. IA No. 291/JPR/2024 stands disposed of accordingly.

IA No. 319/JPR/2024

This is an application filed under Section 60(5) of IBC by Mr. Deepak Beeyani & others seeking condonation of delay in filing proof of claim. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the IA on 20.08.2024.

IA No. 320/JPR/2024

This is an application under Section 60(5) of IBC, filed by Mr. Shyam Prakash Agarwal for condonation of delay in submitting the claim. Mr. Hemant

Hk

Sd/-

Sd/-

Kothari, Adv. appearing on behalf of Mr. Rajesh Bhakhar, submits that he is also a necessary party in this application. He may be impleaded as a party. He is also allottee of Flat No. 302. Learned counsel for the Applicant is directed to implead Mr. Rajesh Bhakhar as a Respondent with Suspended Directors of the Corporate Debtor as respondent in this Application. List the IA on 20.08.2024.

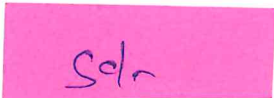
IA No. 321/JPR/2024

This is an application filed under Section 60(5) of IBC filed by Mr. Deepak Beeyani & others for condonation of delay in submitting the claim. Suspended Director of Corporate Debtor be also impleaded as respondents in this Application. Amended memo of parties be filed by the counsel for the Applicant. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the IA on 20.08.2024.

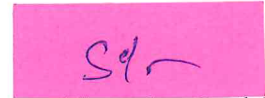
By order dated 12.06.2024, promoters/ Suspended Directors of the Corporate Debtor were directed to deposit Rs. 1.5 Crore in two monthly instalments before this Bench and the said amount was to be used in project/repayment of liability. Order has not been complied by the Suspended Directors. Explanation be sought from the Suspended Directors as to why proceeding with regard to the disobedience of the order may not be initiated against them. Reply, if any, may be filed within 7 days. It is submitted by learned

counsel for the Suspended Directors that an appeal has been preferred against the order dated 12.6.2024, however, there is no stay from the Appellate Authority till date. List the matter for further consideration on 20.08.2024.

List the matter along with all the pending IAs on 20.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 22, 2024